

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Chief Justice's Secretariat)

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To,

The Principal District & Sessions Judge,

All

NO. 1066/Rsy-102/misc

Dated: 27-01-2017


Subject:- Petition for Special Leave to Appeal (Civil) No. 1821 of 2014  
(Ref No.238 of 2009) titled J&K Subordinate Judicial Process  
Servers Welfare Association, Srinagar V/S Hon'ble High  
Court of J&K through Registrar General & Ors.

Sir,

On the subject cited above, I am desired to forward herewith copy  
of the order dated 07.12.2016, passed by the Hon'ble Supreme Court of  
india, alongwith communication No. 681/2014/SC/XVIA dated 15<sup>th</sup>  
December, 2016, of Assistant Registrar Supreme Court New Delhi for  
necessary action at your end.


Encl: 2 leaves


Yours faithfully

  
27-01-2017

(G.M. Parray)

Joint Registrar.

  
27/01/17

  
27/01/17

All communication should be addressed to the Registrar, Supreme Court by designation, NOT by name  
Pin 110201

3  
SUPREME COURT OF INDIA  
NEW DELHI  
D.No.681/2014/SC/XVIA  
Dated: 15<sup>th</sup> December, 2016.

From:  
THE ASSISTANT REGISTRAR,  
SUPREME COURT OF INDIA  
NEW DELHI.

To:  
The Registrar,  
High Court of Jammu and Kashmir,  
Srinagar.

(Ref. LPA No.238 of 2009)

**PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO.1821 OF 2014**  
**WITH**  
**PRAYER FOR INTERIM RELIEF**

J & K SUBORDINATE JUDICIAL PROCESS SERVERS  
WELFARE ASSOCIATION, SRINAGAR

...Petitioner

Versus

HON'BLE HIGH COURT OF J & K THR. REGISTRAR  
GENERAL AND OTHERS

...Respondents

Sir,

In continuation of this Registry's letters dated 10<sup>th</sup> February, 2014. I am to inform you that Special Leave Petition above-mentioned has been dismissed by this Hon'ble Court in terms of the Order dated 7<sup>th</sup> December, 2016. A Certified Copy of the Record of Proceedings dated 7<sup>th</sup> December, 2016 is being forwarded herewith for your information. The stay granted vide this Court's Order dated 3<sup>rd</sup> February, 2014 hereby stands vacated.

Please acknowledge receipt.

Yours faithfully,

18/12/16  
ASSISTANT REGISTRAR

Encl:- As Above

Rm

ITEM NO.6

COURT NO.1

SECTION XVIA

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

115795

Petition(s) for Special Leave to Appeal (C) No(s). 1821/2014  
(Arising out of impugned final judgment and order dated 19/09/2013  
in LPA No. 238/2009 passed by the High Court Of Jammu & Kashmir at  
Srinagar)

J&K SUBORD. JUDL. P.S. WELF. ASSO. SRINAGAR

Petitioner(s)

VERSUS

HON'BLE H.C. OF J&K THR. REGISTRAR & ORS.  
(Interim relief and office report)

Respondent(s)

Date : 07/12/2016 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MR. JUSTICE L. NAGESWARA RAO

Confirmed to true copy  
OK Shm 15/12/16  
15-12-2016  
Supreme Court of India

For Petitioner(s)

Mr. Riaz Jan, Sr. Adv.  
Mr. Milan Laskar, Adv.  
Mr. Parvez Dabas, Adv.  
Mr. Uzmi Zamil Hussain, Adv.  
Mr. Shakil Ahmed Syed, Adv.

(State of J&K)

Mr. Sunil Fernandes, Adv.  
Ms. Mithu Jain, Adv.  
Mr. Arnav Vidyarthi, Adv.

For Respondent(s)

Mr. Gaurav Pachnanda, Sr. Adv.  
Mr. Bharat Sangal, Adv.  
Ms. Shivangi Vaid, Adv.  
Ms. Kirti Dua, Adv.  
Ms. Vernika Tomar, Adv.  
Mr. Bharat Sangal, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Heard.

Validity unknown We do not see any merit in this special leave petition which  
Digitally signed by ASHOK RAJ SINGH  
Date: 2016.12.17 11:06:15  
Reason: hereby dismissed.

(Ashok Raj Singh)  
Court Master

(Veena Khara)  
Court Master